

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 283/GT/2014**

Subject : Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **24.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : GRIDCO Limited and others

Parties present : Shri Ajay Dua, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Sameer Aggarwal, NTPC  
Shri Nishant Gupta, NTPC  
Shri T. Vinod Kumar, NTPC  
Shri Shankar Saran, NTPC  
Shri Manoj Sharma, NTPC  
Shri R. B. Sharma, Advocate, BRPL & GRIDCO  
Shri Abhishek Shrivastava, BYPL  
Shri Manish Garg, UPPCL  
Shri Arvind Banerjee, CSPDCL

**Record of Proceedings**

During the hearing, the representative of the petitioner made detailed submissions in the matters and prayed that tariff of the generating stations for the period 2014-19 may be determined in terms of the 2014 Tariff Regulations as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

2. The representative of the respondent, UPPCL submitted that the claim towards MGR mines may be capitalized as and when mines are developed and coal is available for transportation. He also submitted that reply filed in the matter may be considered.

3. The learned counsel for the respondent BRPL & GRIDCO mainly submitted as under:

- (i) Projected additional capital expenditure claimed towards Ash dyke for ash disposal, ash pond work is not deferred work but is a continuous process during the operational life of the generating station, hence the said claim may be met from the O&M expense provided for the generating station.
- (ii) Projected additional capital expenditure claimed towards Township under Regulation 14 (1) (ii) read with Regulation 54 (Power to relax) of the 2014 Tariff Regulations may not be allowed as it is unreasonable and unjust and is outside the preview of the regulations.
- (iii) Reply filed in the matter may be considered.



4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 24.6.2016, with advance copy to the respondents as under:

- (i) Contracted quantity of water, allocated quantity of water, type of cooling, actual water consumption along with rate of water charges during 2009-14 and notification in support of water charges;
- (ii) As billed GCV as per the invoice of coal company for the coal procured during the preceding three months i.e., January 2014, February 2014 and March 2014;
- (iii) Detailed break-up of ₹20.75 crore in January 2014, ₹21.21 crore in February 2014 and ₹18.02 crore in March 2014 claimed as "Other" expenditure on coal procured in Form-15 (Item 13A).

5. The Commission directed the respondents to file their replies on or before 4.7.2016, with advance copy to the petitioner, who shall file its rejoinder by 11.7.2016. The Commission further observed that no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above, order in the petitions were reserved.

By Order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Legal)

